

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE**

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**LOK SABHA
UNSTARRED QUESTION No. 1674
TO BE ANSWERED ON FRIDAY, JULY 27, 2018/Shravana 5, 1940 (Saka)**

GST EVASION

†1674. SHRI SUSHIL KUMAR SINGH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government is making changes in the Goods and Services Tax (GST) network software to make it easier for the officials to analyze the information provided by the tax payers and if so, the details thereof;
- (b) whether cases of GST evasion have been reported and if so, the details thereof, State/UT-wise; and
- (c) the details of the number of persons punished in the cases of evasion of GST during the last one year and the current year, State/UT-wise?

**MINISTER OF STATE FOR FINANCE
(SHRI SHIV PRATAP SHUKLA)**

(a) Based on the feedback received from various stakeholders, Goods and Services Tax Network (GSTN) has developed various MIS (Management Information System) reports that would assist tax officers in analysis of GST related data. Tax officers are also given access to data such as GST returns, refunds etc. from time to time through SFTP (Safe File Transfer Protocol) server. Further, there is considerable progress in the area of data analytics that would enable tax officers to use business intelligence tools to generate reports for analysis of information provided by the taxpayers. The Directorate General of Analytics and Risk Management (DGARM) under the Central Board of Indirect Taxes and Customs (CBIC) has been set up to deal with data analytics and processing for effective revenue generation and better policy formulation.

(b) Yes Sir. As on 30th June, 2018, the total number of cases of GST evasion that have been reported by Central tax authorities across the country is 1205 and the total amount detected is Rs. 3026.55 crores. Nine (9) persons have been punished in cases of GST evasion during the last one year (from 01st July, 2017 to 31st March, 2018) and seventeen (17) persons have been punished in the current year (from 01st April 2018 to 30th June 2018). State/UT-wise details for the same are as follows:-

(c)

S.No.	Name of the Central Tax Zone	State/UT	If so, the details thereof		No. of persons punished in the cases of evasion of GST			
			Total number of cases of GST evasion	Amount (in Rs. Crores)	2017 - 18 (July 2017 to March 2018)		2018 - 19 (April 2018 to June 2018)	
					No. of persons punished	Penalty imposed (in Rs. Crores)	No. of persons punished	Penalty imposed (in Rs. Crores)
1	DGGI (Directorate General of GST Intelligence)	All India jurisdiction	298	1476.6	3	0	9	0
2	Ahmedabad GST zone	Gujarat	108	97.35	0	0	0	0
3	Bengaluru GST zone	Karnataka	28	103.81	0	0	0	0
4	Bhopal GST zone	Madhya Pradesh	21	4.31	3	0.03	4	0.02
		Chhattisgarh	8	85.68	0	0	0	0
5	Bhubaneswar GST zone	Odisha	16	17.88	0	0	0	0
6	Chandigarh GST zone	Chandigarh	7	0.9	0	0	0	0
		Himachal Pradesh	5	2.9	0	0	0	0
		Jammu & Kashmir	31	13.02	0	0	0	0
		Punjab	35	29.84	0	0	0	0
7	Chennai GST zone	Tamil Nadu & Puducherry	40	42.02	0	0	0	0
8	Delhi GST zone	National Capital Territory of Delhi	46	63.18	0	0	0	0
9	Hyderabad GST zone	Telangana	28	48.21	0	0	0	0
10	Jaipur GST zone	Rajasthan	15	3.56	0	0	0	0
11	Kochi zone	Kerala	6	4.52	0	0	0	0
12	Kolkata GST zone	West Bengal	32	52.56	0	0	3	0
13	Lucknow GST zone	Uttar Pradesh	41	34.45	0	0	0	0
14	Meerut GST zone	Uttar Pradesh	34	145.23	0	0	0	0
15	Mumbai GST zone	Maharashtra	104	494.73	3	0	1	0
16	Nagpur GST zone	Maharashtra	30	87.92	0	0	0	0
17	Panchkula GST zone	Haryana	148	84.89	0	0	0	0
18	Pune GST zone	Maharashtra	13	11.62	0	0	0	0
19	Ranchi GST zone	Jharkhand	27	41.28	0	0	0	0
20	Shilong GST zone	Assam	4	0.45	0	0	0	0
		Meghalaya	1	0.04	0	0	0	0
		Tripura	3	3.38	0	0	0	0
21	Vadodara GST zone	Gujarat & Daman	51	13.45	0	0	0	0
22	Visakhapatnam GST zone	Andhra Pradesh	25	62.78	0	0	0	0
		TOTAL	1205	3026.55	9	0.03	17	0.02
